The Evacuee Interest (Separation) Tamil Nadu Supplementary Act, 1961

Act 3 of 1961

Keyword(s):
Supplemental Act, Central Act, Evacuee Interest (Separation) Amendment Act, 1960

The Evacuee Interest (Separation) [Tamil Nadu] Supplementary Act, 1961.

[Received the assent of the Governor on the 17th February 1961, first published in the Fort St. George Gazette on the 22nd February 1961 (Phalguna 3, 1882)].

An Act to supplement the provisions of the Evacuee interest (Separation) Amendment Act, 1960.

Whereas it is expedient to supplement the provisions of the Evacuee Interest (Separation) Amendment Act, 1960 (Central Act 27 of 1960), for the purposes hereinafter appearing;

Be it enacted in the Twelfth Year of the Republic of India as follows:—

1. (1) This Act may be called the Evacuee Interest (Separation) [Tamil Nadu] Supplementary Act, 1961.

(2) It extends to the whole of the [State of Tamil Nadu].

2. The amendments made to the Evacuee Interest (Separation) Act, 1951 (Central Act LXIV of 1951), by the Evacuee Interest (Separation) Amendment Act, 1960 (Central Act 27 of 1960), shall, in so far as they relate to any matter enumerated in List II in the Seventh Schedule to the Constitution, be as valid and binding as if the provisions of the said amendments had been enacted by the Legislature of the [State of Tamil Nadu].

3. The Evacuee Interest (Separation) Madras Supplementary Ordinance, 1960 (Madras Ordinance 2 of 1960), is hereby repealed.

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.


3 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.